



2024:DHC:6294



\$~99

* IN THE HIGH COURT OF DELHI AT NEW DELHI

%

Date of Decision: 21.08.2024

+ CRL.M.C. 6477/2024

DR JAI KISHAN GODARA.

.....Petitioner

Through: Ms.Vibha Sharma, Mr.Lalit Kumar,
Mr.Mukund Thakur and Mr.Vaibhav
Chaudhary, Advocates with
Petitioner-in-person.

versus

STATE (GOVT. OF NCT OF DELHI) & ANR.Respondents

Through: Ms.Manjeet Arya, APP for State with
SI Satyaveer Singh, P.S.: Dabri.
Ms.Neelam Panchal and Mr.Shubham
Kansal, Advocates with respondent
No.2 in person.

CORAM:

HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA

%

J U D G M E N T

ANOOP KUMAR MENDIRATTA, J (ORAL)

CRL.M.A. 24791/2024

Exemption allowed, subject to just exceptions.

Application stands disposed of.

CRL.M.C. 6477/2024

1. Petition under Section 482 of the Code of Criminal Procedure, 1973 ('Cr.P.C.') read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ('BNSS') has been preferred on behalf of the petitioner for quashing of FIR No. 0584/2021, under Sections 498A/406 IPC, registered at PS: Dabri and proceedings emanating therefrom.



2. Issue notice. Learned APP for the State and learned counsel for respondent No. 2 along with respondent No. 2 in person appear on advance notice and accept notice.
3. In brief, as per the case of the petitioners, marriage between petitioner and respondent No. 2 was solemnized according to Hindu rites and ceremonies on 13.07.2016. A female child was born out of the wedlock who is presently in custody of respondent No.2. Due to matrimonial differences, petitioner and respondent No. 2 started living separately. On complaint of respondent No. 2, present FIR was registered on 31.07.2021.
4. The disputes have been amicably settled between the parties in terms of Mediation Settlement dated 15.11.2022. The marriage between petitioner and respondent No. 2 has been dissolved by decree of divorce by way of mutual consent under Section 13B(2) of the Hindu Marriage Act vide judgment dated 12.05.2023.
5. Learned APP for the State submits that in view of amicable settlement between the parties, she has no objection in case the FIR in question is quashed.
6. Petitioner and respondent No. 2 in person have been identified by SI Satyaveer Singh, PS: Dabri. I have interacted with the parties and they confirm that the matter has been amicably settled between them without any threat, pressure or coercion. Respondent No. 2 also states that nothing remains to be further adjudicated upon between the parties and she has no objection in case the FIR in question is quashed.
7. Considering the facts and circumstances, since the matter has been amicably settled between the parties, no useful purpose shall be served by keeping the case pending. It would be nothing but an abuse of the process of



2024:DHC:6294



Court. The chances of conviction are bleak in view of amicable settlement between the parties. Consequently, FIR No. 0584/2021, under Sections 498A/406 IPC, registered at PS: Dabri and proceedings emanating therefrom stand quashed.

Petition is accordingly disposed of. Pending applications, if any, also stand disposed of.

A copy of this order be forwarded to learned Trial Court for information.

ANOOP KUMAR MENDIRATTA, J

AUGUST 21, 2024/v